

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1029 of 2020**

**IN THE MATTER OF:**

**Amit Suresh Bhatnagar**

**...Appellant**

**Versus**

**Bhuvan Madan**

**...Respondent**

**Present:**

**For Appellant: Mr. Manu Aggarwal and Ms. Ankita Bansal, Advocates.**

**For Respondent: Mr. Ravi Sharma, Advocate.**

**O R D E R**  
**(Through Virtual Mode)**

**24.02.2021:** Learned counsel for the Appellant does not intend to file rejoinder.

Let the appeal be processed for final hearing.

List the matter 'for hearing' before Court No. IV on **23<sup>rd</sup> March, 2021**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*